

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1633

FIR No. 616/2020

PS: Punjabi Bagh

U/s: 392/397/411/34 IPC

State Vs. Nadeem

14.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Nadeem.

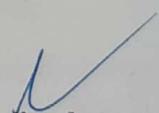
Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

None has appeared on behalf of the applicant/accused despite repeated calls.

Be listed for consideration on the present application on

19.08.2020.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1648

FIR No. 297/2020

PS: Patel Nagar

U/s: 354-A IPC & Sec. 10/12/14 of POCSO Act

State Vs. Ajit Singh

14.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for interim bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Ajit Singh.

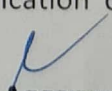
Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Pankaj Kishore Gupta, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

The present case involved offence under section 10/12/14 of POCSO Act. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through IO/SHO concerned to join the proceedings through video conference on the next date of hearing.

Be listed for consideration on the present bail application on
18.08.2020.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1687

FIR No. 18/2020

PS: Patel Nagar

U/s: 392/397/411/34 IPC & Sec. 25/27/54/59 Arms Act

State Vs. Sidharth @ Sidhu

14.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Sidharth @ Sidhu.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant.

Reply filed by the IO.

None has appeared on behalf of the applicant/accused despite repeated calls.

As none is present on behalf of the applicant, be listed for consideration on the present application on **20.08.2020**.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1694

FIR No. 128/2020

PS: Nangloi

U/s: 379/420 IPC

State Vs. Rohit & Others

14.08.2020

Two fresh bail applications received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

These are two separate bail applications moved under section 439 of cr. P. C. for accused persons namely Rohit and Johny.


Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Pravesh Sharma, Ld. counsel for the applicants has joined the proceedings through video conference.

Reply filed by the IO.

Arguments on both the bail applications heard on behalf of both the parties.

Be listed for orders at 4.00 P. M. today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1689

FIR No. 340/2020

PS: Nangloi

U/s: 394/397/411/34 IPC

State Vs. Vinod

14.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.


This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Vinod.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Anil Kumar, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Reply filed by the IO. Ld. counsel for the applicant has submitted that he has received the copy of the same.

Ld. counsel for the applicant has informed that charge sheet in the present case has already been filed in the court of Sh. Abhinav Pandey, Ld. MM, THC, Delhi. But has not been committed yet.

 Cont/...

Bail Application No. 1689

FIR No. 340/2020

PS: Nangloi

U/s: 394/397/411/34 IPC

State Vs. Vinod

14.08.2020

Let the same be called from the said court for the next date of hearing.

The present application be listed for consideration before concerned court on **17.08.2020**.

At request of counsel for the applicant, date is changed to **18.08.2020**.

Earlier given date i.e. 17.08.2020 stands cancelled.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1690

FIR No. 481/2020

PS: Khyala

U/s: 307/506/34 IPC & Sec. 25/27 Arms Act

State Vs. Vishal

14.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Vishal.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

Reply be called from the concerned IO for the next date of hearing.

Be listed for consideration on the present application on 21.08.2020.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

FIR No. 501/2020

PS: Moti Nagar

U/s: 354/354-A/354-D/323/506 IPC & Sec. 8/12 POCSO Act

State Vs. Kartik Vaid

14.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Kartik Vaid.

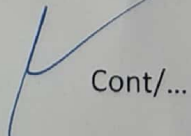
Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Harpreet Singh, Id. counsel for the complainant has also joined the proceedings through video conference.

Complainant has also joined the proceedings through video conference.

Sh. D. K. Singhal and Sh. Ankur Singhal, Ld. counsels for the applicant/accused are present in the court and has joined the proceedings through video conference.

IO/SI Rajni has joined the proceedings, but due to technical glitch, she is not able to make any submissions.


Cont/...

FIR No. 501/2020

PS: Moti Nagar

U/s: 354/354-A/354-D/323/506 IPC & Sec. 8/12 POCSO Act

State Vs. Kartik Vaid

14.08.2020

Ld. counsel for the applicant submits that he has received the copy of the reply. He further submits that copy of FIR supplied to him is not legible, therefore, he is not in a position to argue on the bail application.

In these circumstances, IO is directed to supply the legible copy of FIR to the counsel the counsel for the applicant/accused and shall join the proceedings on the next date of hearing

It is further stated by the counsel for the applicant that at the time of arrest on 28.07.2020, applicant was Corona Positive. In these circumstances, let report be called from concerned Jail Superintendent to apprise the court whether at present the applicant is Corona Positive or not. If, no test has been conducted then the same shall be conducted and reply be filed in this regard on the next date of hearing.

Ld. counsel for the complainant submits that he has not received the copy of the reply. Same be supplied to the counsel for the complainant during the course of the day.

Be listed for consideration on the present bail application on 19.08.2020.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01
(WEST), TIS HAZARI COURTS, DELHI.

FIR No. 665/2020

PS: Rajouri Garden

U/s: 419/420/468/471/34 IPC & Sec. 14 Foreigners Act

State Vs. Ankit

14.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application seeking preponement of the date of bail application.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Ms. Rhythm Sheel Srivastav, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

It is stated in the application that the matter has been fixed on 28.08.2020 and this is a bail application.

Arguments on behalf of the applicant as well as Ld. Addl. Public Prosecutor for the state heard.

Ld. Addl. Public Prosecutor for the state has stated that she has no objection if the present application seeking preponement of the date is allowed.

Considering the submissions made and the fact that the application is moved seeking bail, present application is allowed.

Let bail application be listed for consideration on 20.08.2020.

Earlier given date i.e. 28.08.2020 stands called.

IO be also summoned for the next date of hearing i.e. 20.08.2020.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1691

FIR No. 99/2018

PS: Ranjit Nagar

U/s: 392/397/411/34 IPC

State Vs. Arjun @ Hakla

14.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Arjun @ Hakla.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

As per first paragraph of the bail application, the matter is pending trial before the concerned court.

In these circumstances, the application is to be dealt with by the concerned court only. Hence, be listed for consideration before the concerned court on 17.08.2020.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1692

FIR No. 329/2020

PS: Patel Nagar

U/s: 392/394/397/34 IPC

State Vs. Vishal Sharma

14.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Vishal Sharma.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Jitender Kumar Sharma, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

IO shall file the reply on the next date of hearing and also shall remain present on the next date of hearing.

Con/....

Bail Application No. 1692

FIR No. 329/2020

PS: Patel Nagar

U/s: 392/394/397/34 IPC

State Vs. Vishal Sharma

14.08.2020

Ld. counsel for the applicant submits that he has already mentioned his e-mail ID and phone number in the application and request that copy of reply be sent to him in advance. Heard. Allowed.

Hence, copy of the reply be sent to the counsel for the applicant well in advance.

Be listed for consideration on the present application on
20.08.2020.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.14.08.2020

FIR No. 128/2020
PS: Nangloi
U/s: 379/420 IPC
State Vs. Rohit and Johny

14.08.2020
(At 4.00pm)

ORDER

Present: Ms. Suchitra, Ld. Addl. PP for the State.
None for the applicants/accused persons.

By this order, I shall dispose off two separate bail applications filed on behalf of applicants/accused persons namely Rohit and Johny

Ld.Counsel for applicants/accused has argued that both the applicants have been falsely implicated in the present case as well as in other cases; that they were arrested in a FIR with an allegation that a button actuated knife was recovered from them and during investigation of that FIR, their false disclosure was recorded in the police station and the stolen articles recovered in the present FIR as well other FIRs have been implanted upon them. It is argued that neither of the applicant is concerned with the offence in any manner. No test identification parade of the applicants have been got done and it is wrongly mentioned that they have been identified by the complainant in the police station.

Ld. APP for the State has vehemently opposed the application. She has stated that accused/applicants were found with an ATM Cloning machine and various ATM Cards. She has further stated that there is sufficient incriminating material found during investigation

Continued on page 2.....

Signature

FIR No. 128/2020

PS: Nangloi

U/s: 379/420 IPC

State Vs. Rohit and Johnny

against the present applicants. They are habitual offenders and therefore, shall not be released on bail.

I have heard and considered the rival contentions and have perused the record. The concerned MM has already dismissed the bail application of the accused persons. It is correct that initially both the applicants were found with a button actuated knife and were accordingly arrested in the said FIR. However, as per the reply filed by the IO it is not that thereafter they were implicated in the present FIR and other FIRs only on the basis of disclosure statement. As per the investigation, various ATM Cards, ATM cloning machines and such other apparatuses were recovered from the possession of applicants. In the present case also, the allegations leveled against the applicants are that certain sum of money has been withdrawn deceitfully from the account of the complainant whereas complainant was in possession of his ATM Card. The nature of articles recovered from the possession of accused persons shows that they were involved in the offence of deceitfully withdrawing the money from the bank account. Whether the said articles have been implanted or not is a matter of trial. At this stage, there is sufficient material which hints towards the fact that the offence has been committed by the applicants. As per the record, there are numerous FIRs registered against the present applicants whereby adopting similar modus operandi, they have committed theft and cheating. Hence, in these

Continued on page 3....

FIR No. 128/2020
PS: Nangloi
U/s: 379/420 IPC
State Vs. Rohit and Johny

circumstances, if released on bail, the applicants may indulge in similar offences again. At this stage, I do not find any ground to release the applicants on bail. Bail applications are dismissed.

Nothing expressed herein shall tantamount to expression of my views on the merits of the case.

A copy of the order be sent to the Ld.Counsel for the applicants through e mail.

A copy of the order be sent to the concerned Jail Superintendent.



(Sugandha Aggarwal)
Duty Additional Sessions Judge-01, West,
Special Court Under POCSO Act,
THC, Delhi.14.08.2020